(ख) यह कुल कितना रुपया है ; और

(ग) भारत के बैंकों में छोड़े गए रुपए के भुगतान कितने पाक-नागरिकों को किए जा चुके हैं ?

वित्त मंत्री (श्री ति० त० कृष्णमाचारी) : (क) पश्चिम पंजाब और बहावलपुर से आए हुए व्यक्तिगत जमाकर्ताओं के १०२६ खाते ३० नवम्बर, १९६१ को पाकिस्तान से भारत भेजे गये थे और जिन बैंकों से इन खातों का सम्बन्ध है उनसे अदायगियां करने के लिए कह दिया गया है ।

(ख) ५.१७ लाख रुपया ।

(ग) भारत छोड़ कर गए हुए व्यक्तिगत जमाकर्ताओं के १८३३ खाते ३० नवम्बर, १९६१ को पंजाब (भारत) से (जिसमें वे इलाके भी आते हैं जो पहले पेप्सू में शामिल थे) पाकिस्तान भेजे गये थे । इन खातों में ११.६६ लाख रुपया था ।

एस० एम० अब्दुल्ला बिल्डिंग, दिल्ली

१९६२. **श्री कछवाय** : क्या **निर्माण आवास तथा पुनर्वास** मंत्री यह बताने की कृपा करेंगे कि

(क) क्या रोशनारा रोड, दिल्ली पर स्थित एस० एम० अब्दुल्ला बिल्डिंग कस्टोडियन द्वारा किन्हीं शरणार्थियों को बेच दी गई है ;

(ख) क्या उक्त इमारत का मूल्य ८ लाख रुपये से अधिक है ; और

(ग) यदि हां, तो इस इमारत को नीलाम द्वारा न बेचने के क्या कारण हैं ?

निर्माण, आवास तथा पुनर्वास मंत्री (श्री मेहर चन्द खन्ना) : (क) हां, बारह शरणार्थियों को ।

(ख) नहीं, सक्षम अधिकारी द्वारा नियत की गई कीमत ६०,००० रुपये है ।

(ग) यह जायदाद उस में रह रहे विस्थापित अलाटियों को सम्बन्धित पक्षों में हुए एक समझौते के अनुसार हस्तांतरित की गई थी ।

Homoeopathic Dispensaries

1963. **Shri Rananjai Singh:** Will the Minister of **Health** be pleased to state:

(a) the latest position regarding the proposal to set up Homoeopathic dispensaries for the benefit of Central Government employees stationed in Delhi|New Delhi under the Central Government Health Scheme;

(b) the steps being taken to appoint experienced Homoeopathic practitioners to the various posts that may be created under this scheme; and

(c) the details of qualifications which have been or are being laid down?

The Minister of Health (Dr. Sushila Nayar): (a) to (c). There is no such proposal under consideration.

गैर-सरकारी संस्थाओं को बंगलें देना

१९६४. **श्री कछवाय** : क्या **निर्माण, आवास तथा पुनर्वास** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकारी मकान गैर-सरकारी संस्थाओं व अन्य व्यक्तियों को नहीं दिये जाते ; और

(ख) यदि हां, तो जंतर मंतर रोड का बंगला नम्बर ९ विश्वायतन योगाश्रम को क्यों दे रखा है ?

निर्माण, आवास तथा पुनर्वास मंत्री (श्री मेहर चन्द खन्ना) : (क) जी नहीं । सरकारी बंगले कभी कभी गैर-सरकारी संस्थाओं तथा अन्य व्यक्तियों को प्रत्येक मामले के औचित्य के आधार पर दिये जाते हैं ।

(ख) विश्वायतन योगाश्रम को जंतर मंतर रोड, नई दिल्ली का बंगला न० १ दिया गया था, न कि जंतर मंतर रोड का बंगला नं० ६, जैसा कि माननीय सदस्य ने जिक्र किया है । योगाश्रम को यह बंगला इस आधार पर दिया गया था कि यह संस्था नई दिल्ली की जनता को एक सुविधा प्रदान कर रही है ।

Film Shooting in Foreign Countries

1965. **Shri Brij Raj Singh Kotah:** Will the Minister of **Finance** be pleased to state:

(a) whether it is a fact that recently some Indian film units visited Europe and other foreign countries for location shooting; and

(b) if so, the amount of foreign exchange sanctioned for them?

The Minister of Finance (Shri T. T. Krishnamachari): (a) Yes, Sir. Three proposals from Indian film units for location shooting in Europe and other foreign countries have been approved by Government in the last two years.

(b) Foreign exchange released in their favour is as follows:

(1) Messrs R. K. Films Ltd.	Rs. 3·3 lakhs.
(2) Messrs All India Pictures Ltd.	Rs. 1·5 lakhs
(3) Messrs Filmalaya Ltd.	Nil (cost of location shooting abroad was met by the foreign collaborator).

Payments to Nagpur Corporation

1966. **Shri Balkrishna Wasnik:** Will the Minister of **Works, Housing and Rehabilitation** be pleased to state:

(a) whether it is a fact that Government have to pay to the Corporation of Nagpur taxes such as water rate, conservancy charges and property tax;

(b) if so, the amount to be paid; and

(c) whether arrears have accumulated and if so, the reason therefor?

The Minister of Works, Housing and Rehabilitation (Shri Mehr Chand Khanna): (a) to (c). (1) *Water tax and conservancy tax*:

Out of the total of Rs. 2,76,000 claimed by the Corporation of Nagpur for the period from 1st April, 1958 to 30th September, 1963, a sum of Rs. 2,25,000 has already been paid to the Corporation. The balance as detailed below is still payable to the Corporation:

(i) Water tax	Rs. 48,953.47
(ii) Conservancy charges	Rs. 3,001.00
	Rs. 51,954.47

In respect of this amount of about Rs. 52,000, bills to the extent of about Rs. 42,000 already received are under verification and copies of the bills for the remaining amount are still awaited from the Corporation. The amount will be paid after the bills have been received and verified.

(2) *Property Tax*:

The Corporation has claimed a sum of Rs. 98,682 as property tax for the period 1st April, 1958 to 31st March, 1963. The relevant details in respect of the claim are still awaited from the Corporation and the State Government.

Checking of Passengers at Nagapattinam

1967. **Shri M. G. Thengondar:** Will the Minister of **Finance** be pleased to state:

(a) whether it is a fact that there is an undue delay in checking the passengers from Singapore by the Customs authorities at the Nagapattinam Port (Thanjavur District, Madras State); and

(b) if so, whether any steps are being taken to augment the customs staff so as to expedite checking of the passengers?